

Central Administrative Tribunal
Principal Bench
New Delhi.

OA No. 2280/96

New Delhi, this the 4th day of February, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J)
Hon'ble Shri S.P. Biswas, Member (A)

Constable Vikas Kumar
s/o Shri Balwan Singh
r/o village Shahpur Garhi,
P.O. Narela, Delhi-40.
(By Mrs Meera Chibber, Advocate)

...Applicant

-Versus-

1. Union of India through
Commissioner of Police,
PHQ, M.S.O. Bldg.,
I.P. Estate,
New Delhi.
2. Deputy Commissioner of Police,
VITH BN. DAP, Model Town,
Delhi.
3. A.C.P. Shri Devi Chand,
Enquiry Officer,
VITH BN DAP, Model Tow,
Delhi.

...Respondents

(By Shri Rajinder Pandita, Advocate)

O R D E R (Oral)

By Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J):---

In this matter there was an interim order staying the operation of the departmental proceedings from the stage of cross examination. Respondents were at liberty to proceed with the matter upto the examination of prosecution witnesses. Thereafter, the matter came up before the court and it was argued by both the parties. There is an order in file dated 13/12/1996 which does not seem to represent what has been in the mind of the court then. The respondents' counsel submits that in view of the fact that further proceedings have been

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stayed from the stage of cross examination, there is nothing left in this matter and it can be disposed of in these terms. He also submits that an O.M. at page 15 issued by the respondents themselves covers the issue. In the circumstances this case is finally disposed of with a direction that further proceedings in the pending departmental enquiry can be re-started after finalisation of the criminal case in accordance with rules till then respondents are at liberty to proceed with the matter till the examination of prosecution witnesses. With the above directions, this matter is finally disposed of.


(S. P. Biswas)
Member (A)


(Dr. Jose J. Verghese)
Vice-Chairman (J)

/na/